

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2001/1248/A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To  
Shri D. Ullah,  
District and Sessions Judge,  
Cachar, Silchar.

Dated Guwahati, the 22<sup>nd</sup> February, 2021.

Sub:- Permission to use official vehicle.

Ref:- Your letter No. JCD.1/18/21/571 Dated 19<sup>th</sup> day of February, 2021.

Sir,

With reference to the above, I am directed to inform you that your prayer for using the official vehicle from Silchar to Tezpur at your own cost, which will then be used by Smti. Malasri Nandi (designated District and Sessions Judge, Cachar, Silchar) for undertaking her journey from Tezpur to Silchar at her own cost, to take charge in Silchar, has been granted.

Yours faithfully,

Sd/-

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-20/2001/1249/A, dated 22-2-2021**

Copy to:

1. The Project Manager, Gauhati High Court.

  
**JT.REGISTRAR (VIGILANCE)**

Rola